

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins) No. 172 of 2020**

**IN THE MATTER OF:**

**Tek Travels Pvt. Ltd.**

**....Appellant**

**Vs.**

**Altius Travels Pvt. Ltd.**

**....Respondent**

**Present:**

**For Appellant:**

**For Respondent:**

**ORDER**

**29.01.2020:** The issue raised in this appeal is that the dismissal of application under Section 9 of the I&B Code on the ground of lack of proper authorization construed on the basis of the authority having been given in the year 2013, before the enforcement of I&B Code is bad and cannot be legally sustained.

Let notice be issued on Respondent by Speed Post. Requisites along with process fee, if not filed, be filed by tomorrow. If the Appellant is able to ascertain the email address of Respondent, he may file the same and notice may be issued through email as well.

List this appeal 'For Admission (After Notice)' on **17<sup>th</sup> February, 2020**.

[Justice Bansi Lal Bhat]  
Member (Judicial)

[V. P. Singh]  
Member (Technical)

[Shreesha Merla]  
Member (Technical)

*sa/nn*